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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Review Petition No. 622 of 1993

IN

O.A. No. 356 of 1992

Shri H.C. Das Amba ... Applicant.

Versus

Union of India and others

· · · · · · Respondents.

( By Hon. Mr. Justice U.C.Srivastava, V.C.)

By means of this application, the applicant has prayed for review of the judgment on the ground that certain statement of facts which have been mentioned are not correct. As a matter of fact, it appears, /the applicant himself was not clear to go through the counter affidavit and that is why this objection has been made. The first correct which has been sought in para.3 /for leave encashment. As a matter of fact this fact finds place in para. 29 of the counter affidavit wherein it has been stated that the Ministry of Finance have ordered for payment of gratuity & leave encashment vide order dated 9.7.1992 and accordingly, the payment of gratuity and leave encashment is being made to Shri H.C. Das Amba. Obviously, the payment must have been made and if by that time it was not made, it must have been made by this time, as such, no correction is needed. The other correction which has been made by the counsel for the applicant is regarding the interest. It has been said to by the respondents that the interest on DCRG and Leave Encashment both are to be paid. We have allowed 12% interest to the applicant w.e.f.

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which dividely means in respect of amount

1.11.1984 upto the date of payment, Accordingly, no modification in this behalf be made and this review application is hereby rejected.

Vice-Chairman

Dt: 5.5.1993